

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Petitioner/Applicant

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.04.2021

CORAM:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Home Buyers

For the Respondent

For the Applicant

Mr. Abhishek Anand, RP

Mr. Balvinder Ralhan, Adv.

Mr. P Nagesh, Sr. Adv with Mr. Akshay Sharma
for Respondents in IA 1028/2018

Mr. Sumesh Dhawan and Ms. Ankita Bajpai,
Advs.

ORDER

CA-35/2019

Ld. Counsel for the applicant states that the application needs to be heard on priority as this is for the home buyers seeking to include the interest component in their claim which is not considered by the RP.

List on 04.05.2021.

CP. No. (IB)-477(PB)/2017

Let the pleadings be completed in all the pending applications within one week hereof.

List on 04.05.2021.

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(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

-sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)